

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 895/GT/2025

Subject : Petition for revision of tariff of Talcher Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.

Petition No. 897/GT/2025

Subject : Petition for approval of tariff for Talcher Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2024 to 31.3.2029.

Petitioner : NTPC Limited

Respondents : WBSEDCL and Ors.

Date of Hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Shri Puneeth Ganapathy, Advocate, BSPHCL
Ms. Ananya Tangri, Advocate, BSPHCL
Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Ms. Anusha Nagarajan, Advocate, TNPDC
Shri Rahul Ranjan, Advocate, TNPDC
Shri Vidhan Vyas, Advocate, E&P Dept. GoS

Record of Proceedings

The matters were called out for hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that pleadings in the matter are complete except for the rejoinder to the reply filed by the Respondent, GRIDCO, as its reply was recently filed.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents, on or before **23.10.2026**.

Petition No. 895/GT/2025

Additional Capital Expenditure (ACE)

- a) *Item-wise details of all the expenditure incurred against special allowance.*
- b) *Provide clarification with respect to the specific ACE as below:*



Sr. No.	Head of Work/ Equipment	Additional Information/ Clarification	Year of Capitalization
1	Track MGR	Provide complete details of replacement works undertaken, any further justification for replacement, the gross value of the replaced assets, and clarification as to how the supporting documents, i.e., the Railway official safety audit team's report of 2010, Indian Railways' letters dated 24.5.2006, 9.7.2018 and 17.10.2018, are applicable to the MGR track of the generating station.	Form 9 (2021-22)
2	Upgradation of DDCMIS	Rationale for negative claim during 2019-20.	Form 9 (2019-20)
3	Upgradation of ESP -I	Provide current status of works and balance works, if any, to be capitalized in 2024-29. Details of liquidated damages to be recovered from M/s Sunil Hitech Ltd. if any.	Form 9 (2020-21 2021-22 2022-23 2023-24)
4	Augmentation of 4th stage Ash Slurry Pumps	Rationale for the additional capital expenditure claimed in 2017-18 prior to the asset put to use. Provide supporting documents pertaining to the date of award, the awarded cost, detailed scope of works, specifications, scheduled timelines, actual timelines, reasons for delay (if any), delays attributable to petitioner, delay attributable to contractor, the scope of works completed in 2017-18, the scope of works completed in 2019-20, quarterly basis physical and financial progress of works from 1.4.2017 to 31.3.2020, the decapitalization of the old assets, penalty clause for the delay, the LD recovered and the BG withheld, etc.	Form 9 (2022-23 2023-24)

Forms:

- c) In respect of cost of IT equipment & software and freehold land as considered at Form-12, the Petitioner shall furnish the following additional details in respect of each year of the tariff period:

Accrual Basis

	(Rs. In lakh)				
	2019-20	2020-21	2021-22	2022-23	2023-24
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

Undischarged Liability

	(Rs. In lakh)				
	2019-20	2020-21	2021-22	2022-23	2023-24
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

Cash Basis

	(Rs. In lakh)				
	2019-20	2020-21	2021-22	2022-23	2023-24
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					



Decapitalization of allowed assets					
Closing cost					
Average cost					

Form 13:

- d) *The response (Point 29) provided to query (j) in TV letter dated 12.11.2025 is contradictory to Point 100 mentioned in the same response. Petitioner to clarify whether, for calculation of WAROI, actual applicable rate of interest corresponding to loans have been considered (without adjustment for claiming benefit of refinancing).*

Form J:

- e) *The gross block addition, for the year 2019-20, as per Form-J is not in sync with gross block addition as per Form-9A, Form-K and Summary of gross block reconciliation statement as submitted by the Petitioner. The Petitioner is required to reconcile the same by modifying the necessary tariff forms, etc.*

Form K:

- f) *In respect of cost adjustment towards court case claimed as exclusions, the Petitioner shall certify that these are not forming part of the allowed capital cost.*

Water Charges:

- g) *Provide linked Excel working of Annexure-P/9 as submitted in the response to TV letter dated 13.11.2025.*

Form 15 & 15A:

- h) *Considering that there are two sources of coal under the domestic category, the Petitioner is to clearly bifurcate all the different parameters as mentioned in Form 15 for coal sourced through MGR and Rail.*

Unrecovered Depreciation:

- i) *SLDC certificate for the actual availability for each of the years of the claim for unrecovered depreciation.*
- j) *Provide relevant extracts with supporting documents for depreciation approved in AFC for the year 1996-97, 2002-03 and 2012-13.*
- k) *Provide computation of unrecovered depreciation due to disincentive amounting to Rs. 123.08 lakh for 1996-97(1.1.1997-31.3.1997).*

Ash evacuation expenses:

- l) *It is noted from the Auditor-certified statement furnished by the Petitioner in respect of Ash transportation expenses that the claimed expenditure includes liabilities. The Petitioner is to submit the year-wise expenditure incurred on a cash basis and outstanding liabilities, if any, of the claimed Ash transportation expenses.*

4. The Respondents to file their respective replies on or before **6.11.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **16.11.2026**.

5. The Petition shall be listed for hearing on **26.11.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

